

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C.M.P. No.177 of 2019

Sabina Khatoon & Ors. **Petitioners**

Versus

Tejinder Singh & Anr. **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. Prabhash Ch. Sinha, Adv.

For the Opp. Parties : None

The matter was taken up through Video Conferencing. Learned counsel for the petitioners had no objections with it and submitted that the audio and video qualities are good.

05/26.03.2021: As prayed for by the learned counsel for the petitioners, further six weeks' time is granted for removal of the surviving defects as pointed out by the office.

Put up this case after six weeks.

(Rajesh Kumar, J.)